

HIGH COURT OF TRIPURA
AGARTALA

ORDER

Dated, Agartala, the 14th April, 2020

In view of countrywide continuation of lockdown by the Central Government till 3rd May, 2020, the Hon'ble Chief Justice and other Hon'ble Judges of the High Court of Tripura have decided to continue the arrangement for High Court and Sub-ordinate Courts made under the Order dated 24th March, 2020 **till 3rd May, 2020.**

By order,

Sd/-

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)-HC/2020/ 7039-69

14th April, 2020

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all the High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Secretary, High Court Bar Association, Agartala;
10. The Secretary, Tripura Bar Association, Agartala;
11. The Chairman, Bar Council of Tripura, Agartala;
12. The Assistant Solicitor General of India, Govt. of India, Agartala;
13. The Public Prosecutor, High Court of Tripura, Agartala;

14. The Govt. Advocate, High Court of Tripura, Agartala;
15. The LR & Secretary, Law, Govt. of Tripura, Agartala;
16. The District & Sessions Judge, Dhalai Judicial District, Ambassa/South Tripura Judicial District, Belonia/ Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar/North Tripura Judicial District, Dharmanagar/Khowal Judicial District, Khowal/Sepahijala Judicial District, Sonamura for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary action. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
17. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District/Ambassa, Dhalai Judicial District/Khowal, Khowal Judicial District/Sonamura, Sepahijala Judicial District for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary action;
18. The Registrar (Vigilance), High Court of Tripura, Agartala;
19. The Registrar (Judicial), High Court of Tripura, Agartala;
20. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
21. The Joint Registrar, High Court of Tripura, Agartala;
22. The Deputy Registrar(s), High Court of Tripura, Agartala;
23. The Chief Librarian, High Court of Tripura, Agartala;
24. The Assistant Registrar(s), High Court of Tripura, Agartala;
25. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
26. All the Superintendents, High Court of Tripura, Agartala;
27. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
28. The Court Master(s), High Court of Tripura, Agartala;
29. The Bench Clerk(s), High Court of Tripura, Agartala;
30. Notice Board of the Court-house; and
31. Order File.

 14/4/20
Registrar General